

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.15
C.P.(IB) No.194/BB/2022

IN THE MATTER OF:

M/s. Clearwater Capital Partners
Singapore Fund IV Pvt. Ltd. ... Petitioner
v.
M/s. Skylark Arcadia Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 28.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Bhavya Mohan with Shri Rahul M.
For the Respondent : Shri C.K. Nandakumar (Sr. Adv.) with
Ms. Amrita Jain

ORDER

1. Heard the learned Counsels for the parties.
2. The learned Senior Counsel for the Respondent submits that the matter is listed today before the Hon'ble NCLAT and thus seeks adjournment.
3. List the matter on **02.05.2023**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Puja

Sd/-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)